

**IN THE HIGH COURT OF JHARKHAND AT RANCHI
W.P.(S) No. 3514 of 2014**

CORAM: HON'BLE MR. JUSTICE DEEPAK ROSHAN

For the Petitioner : Mr. Pandey Neeraj Rai, Advocate
For the UOI : Mr. Binod Singh, Advocate

21/ 08.07.2020 Heard learned counsel for the parties through V.C.

2. Heard in part.

3. Put up this case on **29.07.2020**.

4. In the meantime, learned counsel for the Union of India shall file a supplementary affidavit regarding the monetary benefits paid to the petitioner for the respective period after his superannuation.

(Deepak Roshan, J.)

Pramanik/